

S U P R E M E

C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRL.M.P. NO.1916 OF 2012 IN  
Petition(s) for Special Leave to Appeal (Crl) No(s).283/2012

(From the judgement and order dated 16/12/2011 in MCRC No.9838/2011  
of The HIGH COURT OF M.P AT JABALPUR)

ANMOL MISHRA

Petitioner(s)

VERSUS

GOVT.OF INDIA

Respondent(s)

(With appln(s) for stay)

Date: 31/01/2012 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Sujoy N. Kantawala, Adv.  
Mr. Sanjay Agarwal, Adv.  
Mr. Nikhil Jain, AOR

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

This Crl.M.P. No.1916 of 2012, has been filed in S.L.P. (Crl.) No.283 of 2012, for interim relief. The learned Advocate-on-Record for the petitioner is directed to serve a copy of this application in the office of the learned Solicitor General, by tomorrow (01.02.2012).

Let this matter be adjourned for further consideration till Thursday (02.02.2012).

In the meantime, there will be stay of the fresh summons dated 17th January, 2012, issued from the file, which is the subject matter of the special leave petition.

Dasti, in addition, is permitted.

(Chetan Kumar) (Renuka Sadana)  
Court Master Court Master